

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DREAMZ INFRA INDIA LTD (PROJECT – DREAMZ SAMHITA)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DREAMZ INFRA INDIA LTD. (PROJECT – DREAMZ SAMHITA)
2.	Date of incorporation of corporate debtor	16/01/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC - BENGALURU
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109KA2012PLC062065
5.	Address of the registered office and principal office (if any) of corporate debtor	577/B, 2ND FLOOR, OUTER RING ROAD, TEACHERS COLONY, KORAMANGALA BANGALORE KA 560034 IN
6.	Insolvency commencement date in respect of corporate debtor	24.08.2023
7.	Estimated date of closure of insolvency resolution process	03.03.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SMT.RAMANATHAN BHUVANESHWARI, REGN. NO. IBBI/IPA-002/IP-N00306/2017-18/10864
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore-560078. Email id: bhoona.bhuvan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	dreamzsamhita.cirp@gmail.com
11.	Last date for submission of claims	19/09/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - Home buyers.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Shri. Narayana Kamma 2. Shri . T.Narayana Swamy 3. Ms.Rajini
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://pda.nesl.co.in/#/login . Click 'Dreamz Infra India Ltd. (project Dreamz Samhita) All claims are to be filed using the above link only. Additionally, the claim may be filed at the Physical Address :C-006, Pioneer Paradise, 24th Main Road,7th Phase, JP Nagar, Bangalore-560078.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **DREAMZ INFRA INDIA LTD. (PROJECT – DREAMZ SAMHITA)** on **19/09/2023**.

The creditors of **DREAMZ INFRA INDIA LTD.(PROJECT – DREAMZ SAMHITA)**, are hereby called upon to submit their claims with proof on or before 19/09/2023 to the interim resolution professional at the address mentioned against entry No. 10 and online filing in the nesl link as provided above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Home buyers] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
Date and Place :

s/d 
Smt. Ramanathan Bhuvaneshwari
: 07/09/2023 / Bengaluru

